

ITEM NO. 1 &amp; 5

COURT NO. 4

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) NO. 456 OF 2017

BALARAM VISHNU SUBRAMANI

Petitioner(s)

VERSUS

UNION OF INDIA AND ANR.

Respondent(s)

WITH

WRIT PETITION (CIVIL) NO. 469 OF 2017

(With an application(s) seeking exemption from filing O.T. and stay)

Date : 30/06/2017      This/These petition/petition(s) was/were  
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
(VACATION BENCH)

For Petitioner(s)      Ms. Kiran Suri, Sr. Adv.  
                                 Mr. S. Thankasian, Adv.  
                                 Mr. Vivek Singh, Adv.  
                                 Ms. Udita Singh, Adv.

Mr. Kumar Kartikay, Adv.  
Ms. Neelu Sharma, Adv.  
Mr. Sumit, Adv.  
Mr. D.K. Devesh, Adv.

For Respondent(s)      Mr. Vipin Kumar, Adv.  
rr.1 (WP456/17)      Mr. G.S. Makker, Adv.

rr.1 (WP 469/17)      Mr. Deepak Goel, Adv.  
                                 Mre. G.S. Makker, Adv.

rr.2                              Mr. Sonal Jain, Adv.  
                                 Ms. Heena Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from filing O.T. is

allowed.

Issue notice.

Mr. G.S. Makker and Mr.Sonal Jain, learned counsel accept notice for respondent Nos. 1 and 2 respectively.

Service of notice be treated as complete.

Since issue involved in the petition is a short one, list the matter on 07.07.2017.

In the meantime, counter affidavit be filed with respondents.

[ Charanjeet Kaur ]  
A.R.-cum-P.S.

[ Sharda Kapoor ]  
Assistant Registrar